

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 204
(IB)-108(PB)/2021
IA-2447/2024

IN THE MATTER OF:
Mrs. Harsh Soni

... **Applicant/Petitioner**

Under Section: 94(1) of IBC, 2016

Order delivered on 22.07.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the FC : Adv. Brijesh Kumar Tamber & Adv. Prateek
Kushwaha
For the RP : Adv. Mohit Kumar Bafna
For the PG : Adv. Vishal Hirawat

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2447/2024: In terms of the order dated 12.06.2024, **the petition could be dismissed for want of prosecution.**

Ld. Counsel appearing for the Personal Guarantor/Applicant submitted that he has preferred an application for recalling the order dated 12.06.2024.

List the matter along with application for restoration of IB-108/2021 if any filed.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)